

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. No. 107 of 1998  
in  
O.A. No. 2077 of 1992

35

New Delhi, dated this the 3rd June, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MR. T.N. BHAT, MEMBER (J)

Shri Nirbhay Singh,  
S/o Shri Raghvir Singh,  
R/o No.54, CBI Vasant Vihar,  
New Delhi.

.. REVIEW APPLICANT

Versus

1. Union of India through  
the Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi.
2. The Director,  
Central Bureau of Investigation,  
CGO Complex,  
Lodi Road,  
New Delhi-110003.

.... RESPONDENTS

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Persused the R.A.

2. None of the grounds taken in the R.A.  
bring it within the scope and ambit of Section  
21(3)(f) A.T. Act read with Order 47 Rule 1  
C.P.C. under which alone any  
order/judgment/decision of the Tribunal can be  
reviewed.

3. The R.A. is rejected.

*By*  
(T.N. Bhat)  
Member (J)

*Adige*  
(S.R. Adige)  
Vice Chairman (A)

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